

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-564(ND)/2019

IN THE MATTER OF:

M/s India Factoring and Finance Solutions Pvt. Ltd.

.....PETITIONER

vs

M/s Globalite Industries Pvt. Ltd.

.... RESPONDENT

SECTION

Under Section 7 IBC, 2016

Order delivered on 24.04.2019

Coram:

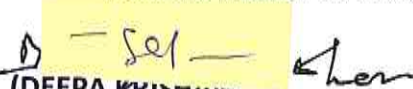
R.VARADHARAJAN,
Hon'ble Member (Judicial)
Ms. Deepa Krishan,
Hon'ble Member (Technical)

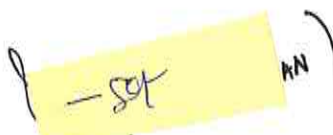
For the Petitioner/Applicant : Ms. Aditi Sharma, Adv. for FC
For the Corporate Debtor : Ms. Swet Shikha, Adv.

ORDER

Learned counsel for the parties are present. It is represented by learned counsel for the corporate debtor that a copy of the application along with the annexures was served on 22.04.2019 and in the circumstances time may be granted to file reply. 10 days time is granted to the corporate debtor for the said purpose. Rejoinder shall be filed within one week thereafter.

Post the matter on 28.05.2019.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Varinder Kumar